

JOINT COMMITTEE ON OFFICES
OF PROFIT

MINUTES

Shri Morarka (Jhunjhunu): I beg to lay on the Table the Minutes of the sittings (Seventh to Thirteenth) of the Joint Committee on Offices of Profit.

COMMITTEE ON SUBORDINATE
LEGISLATION

NINTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Ninth Report of the Committee on Subordinate Legislation.

COMMITTEE ON PETITIONS

TENTH REPORT

Shri Barman (Cooch-Behar—Reserve—Sch. Castes): I beg to present the Tenth Report of the Committee on Petitions.

JOINT COMMITTEE ON OFFICES
OF PROFIT

SECOND REPORT

Shri Morarka (Jhunjhunu): I beg to present the Second Report of the Joint Committee on Offices of Profit.

CALLING ATTENTION TO MATTERS
OF URGENT PUBLIC IMPORT-
ANCERETRENCHMENT OF THE EMPLOYEES OF
REHABILITATION FINANCE ADMINIS-
TRATION

Shrimati Renu Chakravarty (Basirhat): Under rule 197, I beg to call the attention of the Minister of

Finance to the following matter of urgent public importance and I request that he may make a statement thereon:

"The proposed retrenchment of 250 employees as a result of winding up of the Rehabilitation Finance Administration."

Shri Radhelal Vyas (Ujjain): There are so many statements. May I request you to direct that they may be placed on the Table of the House, so that we may dispose of the other importance business ?

The Minister of Finance (Shri Morarji Desai): It is $2\frac{1}{2}$ pages. May I lay it on the Table?

Mr. Speaker: Yes.

Shri Morarji Desai: I lay it on the Table. [See Appendix III, annexure No. 155.]

Shri Yadav Narayan Jadhav (Malegaon): I submitted a calling attention motion about the drought and famine conditions in some districts of Maharashtra. Many of our friends have toured the districts and they find that famine conditions are there. I have not been informed in any way about this calling attention notice.

Mr. Speaker: If he has not been informed, it has been dismissed. I have an announcement to make.

There are five other calling attention notices today. Under rule 197(3) not more than one calling attention notice can be admitted for the same sitting, but today being the last day of the session, the other calling attention notices have been put down on the Order Paper. Statements in respect thereof may be laid on the Table of the House by the Ministers concerned.

The other calling attention notices are by Shri S. M. Banerjee, Shri N. Keshava, Shri F. G. Deb, Shri Kushwaqt Rai and Shrimati Ila Palachoudhuri. All these statements will be available to hon. Members.

Shri Yadav Narayan Jadhav: Can you not let me know why my calling attention notice has not been allowed. It is important. So many calling attention notices are allowed.

Mr. Speaker: There is a State Government there. We are working under a federal Government. Hon. Members may make representations to that Government, and if that Government applies to this Government, it has been said on the floor of the House, if it is beyond a particular limit, the Centre is prepared to give to any extent. Hon. Members cannot take the role of the local Government there.

Shri Khushwaqt Rai (Kheri): May I request that these statements which are being laid on the Table may be supplied to us?

Mr. Speaker: Hon. Members who desire to have copies will get them from the Notice Office.

REVISION OF PAY SCALES OF CENTRAL GOVERNMENT EMPLOYEES

Shri S. M. Banerjee (Kanpur): Under rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:

"The finalisation of the revised pay-scales of the remaining Central Government Employees and non-implementation of the new pay scales of the employees in almost all Central Government undertakings."

The Minister of Finance (Shri Morarji Desai): I lay the statement on the Table of the House.

STATEMENT

Subsequent to the issue of the previous Notification on 2nd August, 1960, a further Notification has been issued on 31st August, 1960 covering a large number of posts under 4 Ministries/Departments. A copy of the Notifica-

tion is placed on the Table of the House.

2. The Notification covering civilian employees whose pay is debitale to the Defence Services Estimates is expected to be issued within a week and it will cover the vast majority of civilian employees under the Ministry of Defence.

3. Scrutiny of the scales of pay of the remaining employees under the various Ministries/Departments is under active progress and a further Notification covering a few more Ministries/Departments is expected to be issued within two weeks. It is expected that almost the entire work, barring a few exceptions in respect of isolated posts or groups of posts, will be completed within a couple of months.

4. As regards the second part of the notice, the implementation of the new pay scales involves the process of finalising the pay scales and the payment of arrears. As regards finalisation of the scales, the new pay scales have already been announced in respect of major industrial undertakings directly under Government on the Civil side, including the Railways, except the employees in the Public Sector Companies. In respect of these Companies, I made it clear in my statement in the Lok Sabha on the 15th February, 1960 that it was neither possible nor was it the intention of the Government to ask the Companies controlled by them and other autonomous organisations to extend to the employees of the later any improvements in the salaries and allowances, as also other conditions of service, allowed to Central Government employees as a result of the decisions taken on the recommendations of the Pay Commission.

5. The arrears can be paid only after the employees have exercised the option to elect the new or the old pay scales for which a four-month period is allowed. To expedite payment, the preaudit of the revised pay fixation claims has been waived and